

PART-II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 9th July, 2026

No. Leg. 29/2026.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 29th June, 2026, is hereby published for general information:-

HARYANA ORDINANCE NO. 5 OF 2026**THE HARYANA STATE COMMISSION FOR WOMEN
(AMENDMENT) ORDINANCE, 2026**

AN

ORDINANCE

further to amend the Haryana State Commission for Women Act, 2012.

Promulgated by the Governor of Haryana in the Seventy-seventh Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana State Commission for Women (Amendment) Ordinance, 2026. Short title.
2. In clause (b) of sub-section (2) of section 3 of the Haryana State Commission for Women Act, 2012, for the word “five”, the word “seven” shall be substituted. Amendment of section 3 of Haryana Act 27 of 2012.

CHANDIGARH:
THE 29TH JUNE, 2026

PROF. ASHIM KUMAR GHOSH
GOVERNOR OF HARYANA

RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.